

America are not at loggerheads as they were earlier, are very major developments.

Now, which are the countries that are at loggerheads? If you look from that point, we find that it is China on one side and America on the other side—it is not Russia. This development has not come to the full but it is heading towards it. And, situated as we are, a victim of the Chinese aggression, naturally, our policy of non-alignment will have a little different connotation, a different context from what it was, because we are primarily concerned with the vacation of the aggression of one, let me say, head of a power bloc, a country which has drifted in a different direction than the free world.

Professor Ranga and Shri Malaviya also referred to the rift, to the split between Russia and China. Yes, that split has started. It started long ago, about eight years before or even earlier. But it is not yet complete, and till it is not complete let us not take any action, let us not show any attitude by which we would be helping the slowness or the stoppage of this rift. The rift is going to be there, and when it becomes complete I think there will be another meaning, another context in the world and our policy of non-alignment will have to be adjusted towards it.

Therefore, my point is that it is not the policy of non-alignment that needs to be changed; we have to interpret that policy of non-alignment in the changing times and from time to time as the context would be changed. From this angle, Professor Ranga was not right when he denounced the policy of non-alignment and when he was asserting that this policy of non-alignment did not give us any dividends.

I will just give you an example to show how it benefited us. One of the major reasons, and this has been ac-

cepted by a number of columnists including Americans and others, that what stopped the Chinese forward march from Sela to Assam was the great impact of the letter addressed by Nehru to the heads of States all over the world.

Mr. Deputy-Speaker: The hon. Member may continue on Monday. We will take up Private Members' Business now.

14.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

Shri Hem Raj (Kangra): Sir, I beg to move:

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd September, 1964."

Mr. Deputy-Speaker: Motion moved.

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd September, 1964."

Shri S. M. Banerjee (Kanpur): Sir, I have to say something on this report, in regard to the time allotted for Shri Raghunath Singh's Bill, which is only forty-five minutes. Now, the amendments which have come from Rajya Sabha are very important amendments, on which there was a division in Rajya Sabha, and I hope that we shall get ample time to move our amendments and speak on them.

Shri Raghunath Singh (Varanasi): There is already the Bill of Shri

[Shri Raghunath Singh]

Prakash Vir Shastri, and one hour and thirty-five minutes is the time allotted for that; therefore, forty-five minutes have been allotted to my Bill.

Shri S. M. Banerjee: Sir, I beg to move:

"That in the Forty-eight Report of the Committee on Private Members' Bills and Resolutions, the time allotted for the Salaries and Allowances of Members of Parliament (Amendment) Bill be extended from forty-five minutes to an hour and a half."

Mr. Deputy-Speaker: I shall put it to the House. Is it the desire of the House that the time for this should be extended from forty-five minutes to an hour and a half?

Several Hon. Members: No, no.

Shri S. M. Banerjee: The 'Ayes' have it.

Mr. Deputy-Speaker: Do you want a division on this?

Shri S. M. Banerjee: Yes, Sir.

Mr. Deputy-Speaker: Let the Lobbies be cleared.

The Lobbies have been cleared. I will just explain what the division is for, as many Members were absent. The Committee on Private Members' Bills and Resolutions has in its Forty-eighth Report allotted forty-five minutes for the consideration of the amendments that have been made by Rajya Sabha in Shri Raghunath Singh's Bill on Salaries and Allowances of Members of Parliament, Shri S. M. Banerjee has moved an amendment that the time of forty-five minutes be increased to an hour and a half.

Some Hon. Members: No, no.

Mr. Deputy-Speaker: Order, order. I have not yet put it.

The question is:

"That in the Forty-eighth Report of the Committee on Private Member's Bills and Resolutions, the time allotted for the Salaries and Allowances of Members of Parliament (Amendment) Bill be extended from forty-five minutes to an hour and a half."

The Lok Sabha divided.

Division List No. 5]

[14.36 hrs.

AYES

Banerjee, Shri S.M.
Chakravartty, Shrimati Renu

Daji, Shri
Pandey, Shri Sarjoo

Singh, Shri Y.D.
Warior, Shri

NOES

Abdul Wahid Shri, T.
Achuthan, Shri
Akkamma Devi, Shrimati
Alva, Shri A.S.
Alva, Shri Joachim
Aney, Dr. M.S.
Ankineedu, Shri
Babunath Singh, Shri
Bakliwal, Shri
Bal Krishna Singh, Shri
Barua, Shri R.
Basumatari, Shri
Bhagavati, Shri
Bhattacharyya, Shri C.K.
Bisai, Shri J.B.S.
Borooh, Shri P.C.

Brajeshwar Prasad, Shri
Brij Basi Lal, Shri
Chakravarti Shri P.R.
Chandrabhan Singh, Shri
Chaudhuri, Shri D.S.
Chavda, Shrimati
Chuni Lal, Shri
Das, Shri B.K.
Dasappa, Shri
Deshmukh, Shri B.D.
Deshmukh, Shri Shivaji Rao S.
Dharam alingam, Shri
Digne, Shri
Dixit, Shri G.N.
Doral, Shri Kasinatha

Dwivedi, Shri M.
Eliayaperumal, Shri
Gahmari, Shri
Ganapati Ram, Shri
Gandhi, Shri V.B.
Ganga Devi, Shrimati
Gounder, Shri Muthu
Gupta, Shri Badshah
Hanada, Shri Subodh
Harvani, Shri Anas
Heda, Shri
Hem Raj, Shri
Himatsingha, Shri
Iqbal Singh, Shri
Jamunadevi, Shrimati

Jha, Shri Yogendra
 Joshi, Shrimati Subhadra
 Jyotishi, Shri J.P.
 Kakkar, Shri Gauri Shanker
 Kamble, Shri
 Kandappan, Shri S.
 Kotoki, Shri Liladhar
 Koya, Shri
 Kripa Shankar, Shri
 Lalit Sen, Shri
 Laskar, Shri N.R.
 Laxmi Bai, Shrimati
 Maimoona Sultan, Shrimati
 Maleichami, Shri
 Malliah, Shri U.S.
 Mandal, Shri Yamuna Prasad
 Marandi, Shri
 Masuriya Din, Shri
 Matcharaju, Shri
 Mathur, Shri Harish Chandra
 Maurya, Shri
 Mehrotra, Shri Braj Bihari
 Mehta, Shri J.R.
 Mengi, Shri Gopal Datt
 Mirra, Shri Bakar Ali
 Mishra, Shri Bibhuti
 Mukane, Shri
 Mukerjee, Shrimati Sharda

Munshi, Shri David
 Muru, Shri M.S.
 Niranjan Lal, Shri
 Paliwal, Shri
 Pande, Shri K.N.
 Panna Lal, Shri
 Pant, Shri K.C.
 Paramesjvan Shri
 Patel Shri P.R.
 Patel Shri Rajeshwar
 Pillai, Shri Nataraja
 Pratap Singh, Shri
 Raghunath Singh, Shri
 Raju, Shri D. B.
 Ram Sewak, Shri
 Ramabedran, Shri
 Rane, Shri
 Rao, Shri Ramaspathi
 Ray, Shrimati Renuka
 Sadhu Ram, Shri
 Saha, Dr. S. K.
 Sahu, Shri Rameshwar
 Saigal, Shri A.S.
 Samanta, Shri S.C.
 Satyabhama Devi, Shrimati
 Shakuntla Devi Shrimati
 Shankaraiya, Shri

Sharma, Shri K.C.
 Sheo Narain, Shri
 Shree Narayan Das, Shri
 Siddanajappa, Shri
 Siddiah, Shri
 Sidheshwar Prasad, Shri
 Singh, Shri B.J.
 Singh, Shri D.N.
 Sinha, Shrimati Tarakeshwari
 Srinivasan, Dr. P.
 Subbaraman, Shri C.
 Subramanyam, Shri T.
 Swaran Singh, Shri
 Swell, Shri
 Tahir, Shri Mohammad
 Tantia, Shri Rameshwar
 Tiwary, Shri D.N.
 Tiwary, Shri K.N.
 Tiwary, Shri R.S.
 Tripathi, Shri Krishna Deo
 Uikey, Shri
 Valvi, Shri
 Veerappa, Shri
 Venkatasubbaiah, Shri P.
 Verma, Shri Balgovind
 Wadiwa, Shri
 Yadava, Shri B.P.

Mr. Deputy-Speaker: The result of the division is:

Ayes: 6

Noes: 127

Shri Basappa (Tiptur): Sir my machine has not worked; I am for 'Noes'.

Mr. Deputy-Speaker: The amendment is lost.

The amendment was negatived.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd September, 1964."

The motion was adopted.

Mr. Deputy-Speaker: Bills to be introduced.

Maharajkumar Dr. Vijaya Ananda—
 not present. Shrimati Maimoona Sul-
 tan.

14.35 hrs.

FILM INDUSTRY WORKERS BILL*

Shrimati Maimoona Sultan (Bhopal):
 I beg to move for leave to introduce a Bill to provide machinery for fixation of wages and for improvement of working conditions of workers in the Film Industry.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide machinery for fixation of wages and for improvement of working conditions of workers in the Film Industry."

The motion was adopted.